COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction) IA NOS. 1023 OF 2018 & 1024 OF 2018 <u>IN</u> APPEAL NO. 203 OF 2018 &

Dated: 01st August, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

SKS Ispat and Power Ltd. Versus Chattisgarh State Electricity Regulatory Commission & Anr.			 Appellant(s)
			 Respondent(s)
Counsel for the Appellant(s)	:	Mr. Ashish Anand Bernard Mr. Paramhans	
Counsel for the Respondent(s)	:	Mr. Ravi Sharma for R-1	
		Mr. Apoorv Kurup for R-2	

<u>ORDER</u> IA NO. 1023 OF 2018 (Appl. for Urgent listing)

We have heard learned counsel appearing for the Appellant and learned counsel appearing for Respondent Nos.1 & 2. Mr. Apoorv Kurup appeared on behalf of Respondent No.2.

Learned counsel, Mr. Ashish Anand Bernard, appearing for the Appellant submitted that in the light of the statement made in Paragraph Nos. 5-8 of the application for urgency, the same may kindly be accepted and the prayer sought may kindly be granted.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in Paragraph Nos. 5-8 of the application and for the reasons stated for urgency therein, the same is accepted. Accordingly, the IA is allowed.

IA NO. 1024 OF 2018 (Appl. for stay)

Learned counsel appearing for Respondent No.2, on instructions from the Respondent No.2 submitted that they will not take any coercive action till the next date of hearing i.e. 10.08.2018.

List the instant IA along with Appeal No.203 of 2018 on <u>10.08.2018</u>, as requested by learned counsel appearing for both the parties.

(S. D. Dubey) Technical Member Bn/pr (Justice N. K. Patil) Judicial Member